

NOTE

It is hereby notified for the information of the office of Additional Solicitor General of India/ Standing Counsel of Union of India, Advocates General of States of Punjab and Haryana respectively, office of Senior Standing Counsel/ Standing Counsel/ Public Prosecutor/ Additional Public Prosecutor of U.T. Chandigarh, Ld. Advocates and General Public that w.e.f. 17.03.2025, in addition to the Writ petitions pertaining to "Land Laws: Single Bench", hard copy of paper book has also been dispensed with, in the Writ petitions pertaining to "Miscellaneous: Single Bench" for the matters being e-filed through new e-filing software.

Further, the mandatory e-filing of all cases, as decided vide Minutes of Meeting dated 01.10.2024, which were earlier kept in abeyance till 10.03.2025 (vide Minutes of Meeting dated 18.12.2024), is deffered till further orders. However, mandatory e-filing shall continue for the existing categories.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

B.O.D. 07.03.2025